

Statement of Immovable Property Return for the year 2013 (as on 01/01/2014)

20 JAN 2014

2154

गिराफ नं (Inward No.) -
 गिराफ नं संभारण, कायदा व शासना, महाराष्ट्र
 ऑ. Official Liquidator, High Court, Mumbai

Service : INDIAN CORPORATE LAW SERVICE

Name of the Officer (in full) : -KOVVURI SURYANARAYANA REDDY Designation: DEPUTY OFFICIAL LIQUIDATOR Date of Birth : 10/07/1965

Ministry/Department/Office: MINISTRY OF CORPORATE AFFAIRS, GOVERNMENT OF INDIA, OFFICE OF THE OFFICIAL LIQUIDATOR, MUMBAI, MAHARASHTRA

Grade Pay : Rs.6,600/- Present Pay : Rs. 23260/-

(1)	(2)	(3)	4)	(5)	(6)	(7)	(8)
1) EAST GODAVARI DISTRICT, RAMACHANDRAPURAM TALUK, ANAPARTHI VILLAGE, PIN-533 342 IN THE STATE OF ANDHRA PRADESH	UNDIVIDED 1/3 RD SHARE IN THE RESIDENTIAL HOUSE BUILDING BEARING NO:9-183 IN THE BONASU STREET, ANAPARTHI -533 342	INHERITED FROM FATHER THROUGH THE WILL DEED DATED 13.04.2005 EXECUTED BY MY FATHER DURING HIS LIFE TIME, THE COST OF CONSTRUCTION/ ACQUISITION BY MY FATHER WAS, NOT	TOTAL BUILDING PRESENT MARKET VALUE: RS.47,00,000/- (APPROXIMATELY)	HELD JOINTLY IN THE NAMES OF MYSELF AND ALONG WITH TWO BROTHERS 1. KOVVURI VENKATA SATYANARAYANA REDDY(ELDER BROTHER) 2. KOVVURI CHANDRASEKH ARA REDDY(YOUNGER BROTHER)	ACQUIRED INHERITANCE THROUGH REGISTERED WILL DEED DT. 13.04.2005 BY MY FATHER LATE SHRI KOVVURI SATHI REDDY.	ANNUAL INCOME: NIL	MY MOTHER HAS BEEN STAYING IN THIS HOUSE PROPERTY

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<p>2) EAST GODAVARI DISTRICT, RAMACHANDRAPUR AM TALUK, ANAPARTHI VILLAGE, PIN-533 342 IN THE STATE OF ANDHRA PRADESH</p>	<p>UNDIVIDED 1/3RD SHARE IN 2.53 ACRES ZIRAYATI PALLAM (WET) AGRICULTURAL LAND IN RIVISION SURVEY NO:44/3, 45, 45A, 47/1 AND 478/4 IN ANAPARTHI-533 342</p>	<p>MENTIONED IN THE WILL DEED EXECUTED</p>	<p>INHERITED FROM FATHER THROUGH THE WILL DATED 13.04.2005 EXECUTED BY MY FATHER DURING HIS LIFE TIME, THE COST OF CONSTRUCTION BY MY FATHER WAS NOT MENTIONED IN THE WILL DEED EXECUTED.</p>	<p>TOTAL EXTENT OF AGRICULTURAL LAND PRESENT MARKET VALUE: RS.25,00,000/ APPROXIMATELY</p>	<p>HELD JOINTLY IN THE NAMES OF MYSELF AND TWO BROTHERS 1.KOVVURI VENKATA SATYANARAYANA REDDY(ELDER BROTHER) 2.KOVVURI CHANDRASEKHARA REDDY (YOUNGER BROTHER)</p>	<p>ACQUIRED BY INHERITANCE W.E.F, 01.05.2005 THROUGH REGISTERED WILL DEED DT. 13.04.2005 EXECUTED BY MY FATHER LATE SHRI KOVVURI SATHI REDDY.</p>	<p>NET AGRICULTURAL INCOME PER ANNAM IS RS.30,000/- FOR MY SHARE</p>	<p>TWO PADDY CROPS AND ONE APARA CROP HAS BEEN CULTIVATED IN THIS AGRICULTURAL LAND ANNUALLY WITH THE WATER OF RIVER GODAVARI CANALS</p>
<p>3)EAST GODAVARI DISTRICT, KAKINADA RURAL MANDAL, RAMANAYYAPETA VILLAGE, PIN:533 005 IN THE STATE OF ANDHRA PRADESH</p>	<p>RESIDENTIAL HOUSE BUILDING, BEARING DOOR NO:2-517, PLOT NO:7, SURVEY NO:240/2(OLD SURVEY NO:240), EXTENT:496 SQUARE YARDS</p>	<p>PURCHASED FOR RS.8,00,000/- ON 28/10/ 2006</p>	<p>PRESENT VALUE OF THE HOUSE PROPERTY IS OF RS.42,00,000/- (APPROXIMATELY)</p>	<p>HELD JOINTLY IN THE NAMES OF MY SELF AND MY SPOUSE NAMELY KOVVURI VANAJA</p>	<p>JOINTLY PURCHASED BY ME AND MY SPOUSE NAMELY KOVVURI VANAJA, THE RESIDENTIAL HOUSE BUILDING PROPERTY WITH THE ADJACENT VACANT LAND SURROUNDED THE SAID BUILDING VIDE REGISTERED SALE DEED DATED 28.10.2006 FROM THE FOLLOWING PERSONS:</p>	<p>RECEIVING RENTAL INCOME OF RS.72,000/- PER ANNAM</p>	<p>HOUSE BUILDING IS LET OUT FOR RS.6,000/- PER MONTH</p>	

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<p>4)EAST GODAVARI DISTRICT, KAKINADA RURAL MANDAL, VAKALAPUDI GRAM PANCHAYAT, VAKALAPUDI VILLAGE, STATE OF ANDHRA PRADESH</p>	<p>VACANT SITE IN RESIDENTIAL AREA, IN SURVEY NO:88/1E, BEARING PLOT NO:28, EXTENT:273 SQUARE YARDS IN VAKALAPUDI VILLAGE</p>	<p>THIS VACANT SITE IS GIFTED BY MY MOTHER-IN-LAW TO MY SPOUSE BEING HER STRIDHANA PROPERTY.</p>	<p>PRESENT MARKET VALUE OF THIS VACANT SITE IS RS.11,00,000/- (APPROXIMATELY)</p>	<p>HELD IN THE NAME OF MY SPOUSE NAMELY KOVVURI VANAJA</p>	<p>HELD IN THE NAME OF MY SPOUSE A GIFTED PROPERTY BY MY MOTHER-IN-LAW NAMELY SMT. NALLAMILI SAVITRI, W/O. SHRI NALLAMILI RAMAKRISHNA REDDY R/O.KAKINADA, EAST GODAVARI DISTRICT, STATE OF ANDHRA PRADESH BEING HER STRIDHANA PROPERTY</p>	<p>RS.1,500/- PER ANNAM BEING SALE OF GROSS</p>	<p>GETTING AN INCOME OF RS.1,500/- PER ANNAM OF SALE OF GRASS GROWN ON THE VACANT SITE</p>
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Date: 20.01.2014

Signature: 
(Kouvuri Suryanarayana Reddy)

Place: Mumbai

NOTES:

1. In case where it is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated.
2. **Includes short term lease also.
3. The declaration form is required to be filled in and submitted by every members of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS (Conduct) Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of other persons dependant on Government servant.
4. The wording 'no change' or 'no addition' or 'as in the previous year' should be avoided and full details provided.
5. The columns should be filled up neatly in capital letters.